

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

CP No.76/2018 in OA/310/01762/2017 & MA No.501/2018

Dated Thursday the 6th day of September, Two Thousand Eighteen

PRESENT

**Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr.P.Madhavan, Member (J)**

R.Govindaswamy,
MES-136785, F.Pipe (HS-II),
O/o Garrison Engineer,
Avadi, Chennai-54. .. Applicant

By Advocate M/s R.S.Anandan

Vs.

1.Lt.General Diwan Rabindranath Soni VSM,
The Chief Engineer,
Headquarter, Southern Command,
Pune 411 001.

2.Shri N.K.Gupta IDSE,
Chief Engineer, Chennai Zone,
Island Grounds,
Chennai 600 009.

3.Col.Punithjain
Commander Works Engineers,
Pallavan Salai, Chennai 600 002. .. Respondents

By Advocate Mr.J.Vasu

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. Learned counsel for the applicant would submit that the order of this Tribunal had not been fully complied with by the respondents in passing the order dated 02.08.2018 in as much as the applicant had claimed entitlement of ACP upgradation in the year 1999 w.e.f 01.01.2006 which point had not been dealt with at all in the impugned order.

2. Counsel representing the respondents would submit that the respondents would be willing to withdraw the order dated 02.08.2018 and pass a fresh order covering the points raised in the representation of the applicant.

3. In view of the above submission, the respondents are allowed to withdraw the order dated 02.08.2018 and issue a fresh order covering all the points raised by the applicant parawise within one month from the date of receipt of a copy of this order. Accordingly, CP is disposed of. MA 501/2018 seeking amendment of cause title also stands disposed of in the light of this order.

(P.Madhavan)
Member (J)

06.09.2018

(R.Ramanujam)
Member(A)

M.T.